

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.19/2009

- Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
- Date of Hearing : 19.3.2009
- Subject : Petition Under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non-supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007
- Petitioners : 1. BSES Rajdhani Power Limited, New Delhi
2. BSES Yamuna Power Limited, Delhi
3. North Delhi Power Limited, Delhi
- Respondents : 1. Damodar Valley Corporation, Kolkata
2. Delhi Transco Limited, New Delhi
3. Ministry of Power, Govt. of India, New Delhi
- Parties present : 1. Shri Rahual Dhawan, Advocate for the petitioners
2. Shri Sunil Kumar, BSES
3. Shri Anurag Bansal, NDPL
4. Shri M.G.Ramachandran, Advocate, DVC

Heard the learned counsel for the parties.

2. It was stated that parties had been able to resolve some of the issues and for the remaining ones, they were further negotiating.
3. Accordingly, a joint request was made for adjournment of four weeks.
4. At the joint request of learned counsel for the parties, the matter stands adjourned to 12.5.2009.

SD/-
(K.S.Dhingra)
Chief (Legal)